

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 368 of 1996

Wednesday, this the 1st day of May, 1996

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

T.R. Sivakumar,  
Court Master,  
Central Administrative Tribunal,  
Ernakulam Bench.

.. Applicant

Versus

1. The Honourable Chairman,  
Central Administrative Tribunal  
Principal Bench, Faridkot House,  
Copernicus Marg, New Delhi.
2. The Honourable Vice Chairman,  
Central Administrative Tribunal,  
Ernakulam Bench, Ernakulam.
3. The Deputy Registrar (Administration),  
Central Administrative Tribunal,  
Ernakulam Bench, Ernakulam.
4. P. Sivasankaran, Private Secretary,  
Central Administrative Tribunal,  
Ernakulam Bench, Ernakulam.
5. Union of India represented by Secretary  
to Government of India, Ministry of Personnel,  
Public Grievances and Pensions,  
New Delhi. .. Respondents

By Advocate Mr. TPM Ibrahim Khan, SCGSC (R 1-3 & 5)

The application having been heard on 1st May, 1996, the Tribunal on the same day delivered the following:

O R D E R

PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER:

Learned Counsel for applicant submits that he may be permitted to withdraw the application with liberty to file a fresh application. Respondents have strongly objected to the grant of liberty to file a fresh application. After considering the objections of respondents, applicant is permitted to withdraw the application.

2. Application is dismissed as withdrawn. No costs.

Dated the 1st May, 1996

  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER